

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 887
TO BE ANSWERED ON 09.02.2023**

WAGE BOARD FOR WORKING JOURNALISTS

887. DR. V. SIVADASAN:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of persons working as journalists in television, radio, newspapers and online media in the country, the industry-wise data thereof;**
- (b) the details of wage protection mechanisms available for journalists in the country;**
- (c) whether there is a Wage Board for journalists; and**
- (d) whether there has been any demand from the journalists for putting up Wage Board and fix their salary?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (WJ Act), inter alia, covers under its ambit, conditions of employment of working journalists and addresses the issues of leave with pay and minimum wages.

The WJ Act also provides for setting up of Wage Boards for giving recommendations relating to fixation and revision of rates of wages in respect of working journalists and non-journalist newspaper/news agency employees. The recommendations of Majithia Wage Board, which is presently in vogue, were accepted on 31.12.2010 and notified on 11.11.2011. The primary responsibility for implementation of recommendations of the Wage Board lies with the State Governments/UTs which also gear up the State Labour Enforcement Machinery to ensure speedy and prompt implementation of the recommendations of the Wage Boards.

The WJ Act has been subsumed into the Occupational Safety, Health and Working Conditions Code, 2020, which was notified on 29.09.2020.
